

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

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To

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The Principal District & Sessions Judge,  
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/  
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/  
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/  
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.: 25592+93<sup>A</sup>/sts

Dated: 20-12-2016

**Sub:- Rajya Sabha Unstarred Question No. 2012 for 02-12-2016 raised by Shri Husain Dalwal, MP, regarding 'Government Litigations'.**

**Sir/Madam,**

Kindly find enclosed herewith Rajya Sabha Unstarred Question No. 2012 dated 28<sup>th</sup> November, 2016 received from Shri Surendra Kumar Assistant Legal Adviser Government of India, Ministry of Law & Justice Department of Legal Affairs Judicial Section, New Delhi on the subject cited above.

Therefore, you are directed to furnish the requisite consolidated information of your District within **Three** days positively to this Registry through return **E-mail** or Tele-Fax No. **0191-2539896**.

The matter may be treated as **Most Urgent**.

Encl: Two leaves.

Yours faithfully'



(Ashok Kumar Koul)  
Registrar General

18/12/16  
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PA

No: 2559293 / Sts.

Dated: 20-12-2016

Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.



Registrar General

18/12/16  
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PA

18.12.16

**URGENT**  
**PARLIAMENT QUESTION**

No.H-11017/37/2016-Judl  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
Judicial Section

Shastri Bhavan, New Delhi.  
Dated 28<sup>th</sup> November 2016.

**OFFICE MEMORANDUM**


**Sub:** Rajya Sabha Unstarred Question no.2012, for 02.12.2016, raised by Shri Husain Dalwai, MP, regarding 'Government Litigations'.

The undersigned is directed to refer this Department earlier OM of even number dated 23<sup>rd</sup> November 2016 on the subject cited and to say that the question has been admitted for answer on 2<sup>nd</sup> December 2016. Enclosed is a copy of the admitted version of the question.

2. All Ministries/Departments are once again requested to provide requisite information in respect of the question at the earliest, to enable this Department to answer the question. Soft copy of the reply may also be uploaded on [judicial-dla@nic.in](mailto:judicial-dla@nic.in).

The matter may please be accorded **TOP PRIORITY**,

*Starred  
@  
15/12*

  
(SURENDRA KUMAR)  
Assistant Legal Adviser  
Tel.No.13381932  
Fax No.23381589

**To all Ministries/Departments of the Government of India (as per list attached)**

RAJYA SABHA  
STARRED/UNSTARRED QUESTION

NO. 2012

( — POSITION)

TO BE ANSWERED ON FRIDAY, THE 2nd DEC. 2016.

QUESTION

REPLY

**Government litigations**

2012. SHRI HUSAIN DALWAI: Will the Minister of LAW AND JUSTICE be

pleased to state:

(a) the total number and details of civil and criminal cases pending in Courts in which Central Government is a party respectively;

(b) the total number of cases pending in Courts in which Central Public Sector Undertakings are party;

(c) the number of such cases relating to service matters of employees and workers of Government of India and Public Sector Undertakings;

(d) the cost incurred by Government in litigating these cases for the last ten years, year-wise; and

(e) the steps to be taken by Government to reduce Government litigation?